

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No.154 of 2017

Sunil Kumar Singh & Others	Petitioners
	Versus			
State of Jharkhand & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners	: Mr. Sabyasanchi, Advocate
For the Respondents	: Mr. Bhaskar Trivedi, A.C. to S.C. III

06/25.03.2021 Heard Mr. Sabyasanchi, learned counsel for the petitioners and Mr. Bhaskar Trivedi, learned counsel for the respondent-State.

This writ petition (criminal) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Two weeks' time, as prayed for, is allowed for removing the surviving defects, failing which this petition shall stand rejected without further reference to a Bench.

(Sanjay Kumar Dwivedi, J.)

Anit